

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00494/2018

Chandigarh, this the 26th day of April, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

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Dr. Parminder Singh Bhatti S/o Sh. Naranjan Singh, aged 59 years, working as Medical Officer, Health, Municipal Corporation, U.T. Chandigarh. (Group-A).

....APPLICANT

(Present: Mr. K.B. Sharma, Advocate.)

VERSUS

1. Chandigarh Administration, Chandigarh through its Secretary, Local Govt. Chandigarh, U.T. Chandigarh, Sector 9, Chandigarh.
2. The Administrator, U.T. Chandigarh, Sector 6, Chandigarh.
3. The Advisor to Administrator, U.T. Chandigarh.
4. Commissioner, Municipal Corporation, U.T. Chandigarh, Sector 17, Chandigarh.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel intends to withdraw the present Original Application (OA), at this stage, to enable the applicant to file fresh OA, as and when the final order of his repatriation is passed by the Competent Authority.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 26.04.2018.

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